<u>COURT-II</u> IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

IA NO. 762 OF 2018 IN DFR NO. 1540 OF 2018

Dated : 13th November, 2018

Present: Hon'ble Mr. Justice N.J. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

Uttarakhand Power Corpn. Ltd. Vs.			Appellant(s)
M/s Greenko Budhil Hydro Pov			Respondent(s)
Counsel for the Appellant(s)	:	Mr. Pradee	p Misra
Counsel for the Respondent(s)	:	Mr. Heman Mr. Tushar	t Singh Srivastava for R-1

Mr. Buddy A. Ranganadhan Ms. Stuti Kishan for R-2

ORDER IA No. 762 of 2018 (For Condonation of Delay in Filing the Appeal)

The learned counsel, Mr. Pradeep Misra, appearing for the Appellant, prays for another three weeks time to enable him to comply with the order of this Tribunal dated 30.10.2018.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

Three weeks time is granted to the learned counsel appearing for the Appellant, as requested, to enable him to comply with the order of this Tribunal dated 30.10.2018. He may do the needful by 04.12.2018.

List the matter on <u>07.12.2018</u>, as agreed by the learned counsel for the appearing parties

(S.D. Dubey) Technical Member vt/pk (Justice N.K. Patil) Judicial Member